

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**Present:**

**THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN**

**Monday, the 25th day of May 2020/4th Jyaishta, 1942**

**WP(C) No.10233/2020**

**PETITIONER**

**RADHAKRISHNAN R, AGED 58 YEARS  
S/O.RAMANASAN, KANNANKARA VEEDU, MYNAGAPPALLY NORTH, KOLLAM-690519**

**RESPONDENTS**

1. STATE OF KERALA  
REPRESENTED BY THE SECRETARY, HEALTH AND FAMILY WELFARE DEPARTMENT,  
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695001
2. DIRECTOR,  
DIRECTORATE OF MEDICAL EDUCATION, MEDICAL COLLEGE, MEDICAL COLLEGE,  
KUMARAPURAM ROAD, CHALAKKUZHI, THIRUVANANTHAPURAM-695011
3. PRINCIPAL  
GOVERNMENT MEDICAL COLLEGE, VANDANAM, ALAPPUZHA-688005
4. MEDICAL SUPERINDENT,  
GOVERNMENT MEDICAL COLLEGE, VANDANAM, ALAPPUZHA-688005
5. HEAD OF THE DEPARTMENT,  
DEPARTMENT OF CARDIOLOGY, GOVERNMENT MEDICAL COLLEGE, VANDANAM,  
ALLAPPUZHA-688005
6. HEAD OF THE DEPARTMENT  
DEPARTMENT OF CARDIO THORACIC SURGERY, GOVERNMENT MEDICAL COLLEGE,  
VANDANAM, ALLAPPUZHA-688005

Writ Petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim direction to the 3<sup>rd</sup>, 4<sup>th</sup>, 5<sup>th</sup> & 6<sup>th</sup> respondent to immediately take steps to conduct Coronary Artery Bypass Grafting (CABG)/ intensive medical intervention on the petitioner.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S S.K.ADHITHYAN, Advocate for the petitioner and of GOVERNMENT PLEADER for the respondents, the court passed the following:

ANU SIVARAMAN, J.

W.P.(C).No.10233 of 2020

Dated this the 25<sup>th</sup> day of May, 2020

ORDER

1. Admit. Learned Government Pleader takes notice for the respondents and submits that the Department of Cardiology in the Medical College Hospital, Vandanam, Alappuzha will review the petitioner and take appropriate follow up action if the petitioner is found suitable for undergoing the surgical procedure in accordance with priority.

2. In the above view of the matter, there will be an interim direction to respondents 3 to 6 to see that the petitioner's request for medical review is carried out at the earliest and that the petitioner is subjected to due procedure, in case he is suitable for the same.

Post after three weeks.

/true copy/

Sd/-  
ANU SIVARAMAN, JUDGE

  
ASSISTANT REGISTRAR

in  
26/5/20  
SS